

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

ORIGINAL APPLICATION NO. 1369/96

DATE OF ORDER : 02-09-1998.

Between :-

K.R.Rajasekharan Nair

... Applicant

And

1. The Union of India, rep. by General Manager, SC Rlys, Sec'bad.
2. The Chief Personnel Officer, SC Rlys, Sec'bad.
3. The Dy.Chief Mechanical Engineer, Carriage Repair Shop, SC Rlys, Tirupathi.
4. The Workshop Personnel Officer, Carriage Repair Shop, SC Rlys, Tirupathi.
5. J.Murali
6. B.Haribabu
7. K.Kodandarama Naidu
8. B.Srinivasulu Naidu

... Respondents

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Counsel for the Applicant : Shri S.Ramakrishna Rao

Counsel for the Respondents : Snri V.Bhimanna, SC for Rlys

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CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (J)

(Order per Hon'ble Shri R.Rangarajan, Member (A) ).

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... 2.

(Order per Hon'ble Shri R.Rangarajan, Member (A) ).

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Heard Sri S.Ramakrishna Rao, counsel for the applicant and Sri V.Bhimanna, standing counsel for the respondents. Though notice served on private respondents Nos.5 to 8, they were called absent.

2. The applicant in this OA opted to the Artisan category in Carriage Repair Shop, Tirupathi. A seniority list was issued by memorandum dt.18-3-96 (Annexure-IV page-38 to the OA) by Carriage Repair Shop, Tirupathi. The applicant is aggrieved by that seniority list. Hence he submitted his representation dt.22.4.96 in regard to withdrawing the revised seniority list mentioned above and maintain status quo as per seniority list dt.29-1-94. That representation was disposed of by the impugned order No.TA/P-612/Art/Mech dt.25-5-96 (Annexure-I page-13 to the OA). It is stated in the reply that the seniority list was ~~done~~<sup>as per</sup> in accordance with the judgement of this Tribunal in OA 219/92 and hence there is no need to revise the impugned seniority list dt.18-03-1996.

3. This OA is filed to set aside the seniority list No.TA/P-612/ART/VOL.IV dt.18-3-96 (Annexure-IV page-38 to the OA) and for a consequential direction to the respondents to prepare a seniority list as per extant rules following the mandatory provisions of para-302, Chapter III of IREM Vol.I and also a further direction to the respondents to follow the seniority list dt.29-01-1994 for promotion until the new seniority list is finalised.

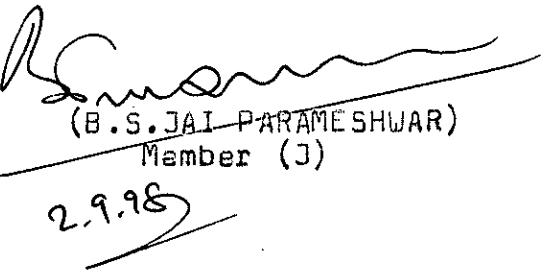




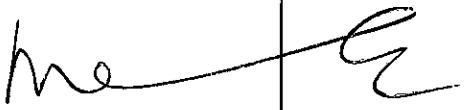
4. The prayer and contentions in this OA are similar to the prayer and contentions raised in OA 624/96 which was disposed of on 21-8-1998. Hence the same direction is followed in this OA also and the following direction is issued :-

Respondent No.4 should fix up a meeting with the applicant on a mutually agreeable date to examine the issue as indicated in the judgement in OA 624/96 and prepare a note regarding the views of both sides. If there are no difference of opinion, the same shall be recorded. If there is difference of opinions/views then that note should be put up to Respondent No.2 for deciding the issue on the basis of the existing rules and the as per the directions of this Tribunal given in earlier judgement which has been indicated concisely in the judgement in OA 624/96. In case it is found necessary for respondent No.4 to call Respondents 5 to 8 also, he may issue notice to them also to attend the meeting.

5. Time for compliance is two months from the date of receipt of a copy of this order. With the above direction, the OA is disposed of. No costs.

  
(B.S.JAI PARAMESHWAR)  
Member (J)

2.9.98

  
(R.RANGARAJAN)  
Member (A)

Dated: 2nd September, 1998.  
Dictated in Open Court.

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OA.1369/96

Copy to:-

1. The General Manager, South Central Railway, Secunderabad.
2. The Chief Personnel Officer, South Central Railways, Secunderabad.
3. The Dy. Chief Mechanical Engineer, Carriage Repair Shop, SC Rlys, Tirupathi.
4. The Workshop Personnel Officer, Carriage Repair Shop, SC Rlys, Tirupathi.
5. One copy to Mr. S. Ramakrishna Rao, Advocate, CAT., Hyd.
6. One copy to Mr. V. Bhimanna, SC Fer Rlys, CAT., Hyd.
7. One copy to D.R.(A), CAT., Hyd.
8. One duplicate copy.

srr

20/9/98  
II COURT

TYED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR :  
M(J)

DATED: 2/9/98

ORDER/JUDGMENT

~~M.A./R.A./C.P.NO.~~

in  
C.A.NO. 1369 /98

ADMITTED AND INTERIM DIRECTIONS  
ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

DISMISSED FOR DEFAULT

ORDERED/REJECTED

NO ORDER AS TO COSTS

YLR

